

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 715 of 2020

IN THE MATTER OF:

Rushabh Civil Contractors Pvt. Ltd.

...Appellant

Versus

Centrio Lifespaces Ltd.

...Respondent

Present:

For Appellant :

**Mr. Rajshekhar Rao and Ms. Natasha Dalmia,
Advocates**

O R D E R

(Through Virtual Mode)

26.08.2020

I.A. No. 1936 of 2020

Appellant is allowed to file a certified copy of impugned order within two weeks.

I.A. No. 1936 of 2020 stands disposed of.

Learned counsel for the Appellant submits that existence of 'financial debt' and its 'default' is clearly established and the impugned order cannot be sustained.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **14th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

/ns/gc/